



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs

Notification

Jammu 30th Nov, 2017

SRO 489 In exercise of the powers conferred by section 10 of the Salaries and Allowance of Members of the Jammu and Kashmir State Legislature Act, 1960, the Governor is pleased to make the following amendments in the Housing Loan (to Members of the Jammu and Kashmir State Legislature) Rules, 1988, namely .-

1. In rule 2 .-

- i. for the word and figure "Rs.5.00 lakhs", the words and figure "Rs.10.00 lakhs" shall be substituted; and
- ii. In proviso thereto, for the words and figure "Rs. 10 lakhs" wherever occurring, the words and figure "Rs. 20.00 lakhs" shall be substituted.

By order of the Government of Jammu and Kashmir

Sd/-
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No:- LD(PAB)2015/13.

Dated:- 30 -11- 2017.

Coy to the:-

1. All Financial Commissioners/Principal Secretaries/Commissioner Secretaries /Secretaries to Government.
2. Principal Secretary to the Hon'ble Governor.
3. Principal Secretary to the Hon'ble Chief Minister.
4. Principal Accountant General, J&K , Srinagar/Jammu.

5. Secretary, J&K, Legislative Council/Assembly.
6. OSD/Special Assistant to the Hon'ble Ministers/Ministers of State _____.
7. Private Secretary to the Hon'ble Speaker, J&K, Legislative Assembly.
8. Private Secretary to the Hon'ble Chairman, J&K, Legislative Council.
9. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
10. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette. 150 printed copies may urgently be furnished to this Department.
11. SRO Section (w.7.s.c).

Assistant Legal Remembrancer,
Department of Law, Justice and Parliamentary
Affairs

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30/11/17

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30/11